

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 105**  
**(IB)-1471(PB)/2018**

**IN THE MATTER OF:**

M/s. Intec Capital Ltd.

.... Applicant/petitioner

v.

M/s. New Print India Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 02.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the petitioner: Mr. S.P. Singh Chawla & Mr. Harinder Singh Bedi, Advs.  
For the Respondent(s): Mr. Kush Sharma & Ms. Asiya Khan, Advs.

**ORDER**

Despite the time given reply has not been filed. In this time bound process, the time is essence of the CIR Process. Another request of one week for filing reply has been made. Let the reply be now filed within one week which shall be subject to payment of Rs. 10,000/- as cost paid to the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 06.02.2019.

Sd/—

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**